



2026:AHC:164191

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION
U/S 482 BNSS No. - 4354 of 2026

Golu Yadav @ Subham

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Akash Deep Srivastava, Pooja
Counsel for Opposite Party(s)	: G.A., Himanshu Goswami, Saurabh Sharma

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant; and learned A.G.A. for the State.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.0056 of 2026, under Sections 191(2), 351(3), 352 and 109 of the B.N.S., 2023, Police Station – Kotwali, District Varanasi, with a prayer to enlarge him on anticipatory bail, as the applicant apprehends his arrest in the aforesaid case.

3. It is contended by learned counsel for the applicant that the accused applicant has been falsely implicated in the case by the informant in FIR dated 07.03.2026, wherein the allegation is that the accused applicant along with other co-accused have entered into the house of the informant and asked for extortion of Rs. 5 lakh. The charges have also been leveled against them that they have opened fire on the family members of the informant. It is no injury case. It is further submitted that initially the FIR was lodged on 30.06.2024 against the son of the informant by the father of the applicant. The false implication of the accused applicant is because of this case. The case crime number, wherein the informant's son is the accused, is Case Crime No. 49/2024, P.S.- Dashashwamedh, District- Kashi (Commissionerate Varanasi). He further submits that the charge sheet is submitted in that matter. The informant wants to pressurize the applicant. The investigation is continuing. The learned counsel for the

applicant has contended that the applicant has criminal history of seven other cases, however, he is not a previous convict and is on bail in all the cases except two cases in which final reports have been submitted in favour of the applicant. Similarly situated Abhishek Sahani @ Vishal Sahani has been granted anticipatory bail by the coordinate Bench of this Court in NABAIL No.4110 of 2026. The accused applicant is apprehending arrest though he wants to co-operate in the investigation and hence, seeks anticipatory bail.

4. Sri Himanshu Goswami, learned counsel for the informant has contended that the parties are in the midst of settlement talks, as there are counter-cases pending being both the sides. He however contended that the present case is one involving no injuries.

5. Learned A.G.A. has opposed the prayer for grant of anticipatory bail.

6. I have considered the submissions made by the learned counsel for the parties.

7. A perusal of record indicates that it is a no injury case. The criminal history of the applicant has been satisfactorily explained and is not stated to be a previous convict. Similarly situated co-accused Abhishek Sahani @ Vishal Sahani has been granted anticipatory bail by the coordinate Bench of this Court.

8. Taking into consideration the entire facts and circumstances of the case, as discussed above, I deem it appropriate to enlarge the applicant on anticipatory bail.

9. The anticipatory bail application of the applicant is **allowed**.

10. In the event of the arrest of the applicant- **Golu Yadav @ Subham**, involved in the aforesaid case crime, he shall be released on anticipatory bail, on his furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the

facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. The applicant shall not leave India without the previous permission of the Court;

iv. The applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 5, 2026
Kushal

(Rajiv Lochan Shukla,J.)